

तार : पर्यावरण

GRAM : PARYAVARAN

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ

UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW

क्षेत्रीय कार्यालय

Regional Office



सन्दर्भ सं०

Ref. No. .... 2593/सहभारि-1 | NGT/ O.A.No.-835/2019

दिनांक

31/01/2020

Dated : .....20

To,

The Deputy Registrar (Judicial)  
National Green Tribunal,  
Principal Bench, New Delhi-110001

**Subject:-** Hon'ble NGT order dated 22/10/2019 (O.A.No. 835/2019) in the matter of RTI Activist Vs State of UTTAR PRADESH, before NGT, New Delhi.

Hon'ble Sir,

That the Hon'ble NGT has pass Following order in OA no.835/2019 on dated 22/10/2019.

*"... let the Uttar Pradesh Pollution Control Board (UPPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)."*

With respect is stated that In accordance to the compliance of aforesaid order passed by the Hon'ble NGT on 22-10-2019 the industry is in question M/s Amroon Foods Pvt. Ltd.,1310/6,7,9,11 Agasan Road, Kursi, Barabanki has been inspected by Uttar Pradesh Pollution Control Board (UPPCB) officers dated on 05.12.2019.

The copy of the inspection report is annexed herewith this letter for your kind perusal.

Lucknow

Dated:

With Regards,

(Dr. Ram Karan)

Regional Officer

U.P. Pollution Control Board,

Lucknow

**Inspection Report of M/S Amroon Foods Pvt. Ltd. (FAIR Group), Kursi  
Agasan road Barabanki, U.P**

**IN THE MATTER OF  
RTI Activist Vs State of UTTAR PRADESH  
(O.A. No. 835 of 2019)**

**Background:**

Hon'ble NGT, New Delhi in the matter of RTI Activist Vs State of UTTAR PRADESH (O.A. No. 835 of 2019) has passed following orders:

*“let the Uttar Pradesh Pollution Control Board (UPPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in.”*

Subsequently, inspection of the unit was carried out on 05.12.2019 by a team of UPPCB, Regional Office, Lucknow.

During inspection, the unit was found in operation. The salient details, observations and recommendations based on inspection are as below:

<b>A: General Information</b>		
1.	Name of the unit and Address	M/s Amroon Foods Pvt. Ltd.,1310/6,7,9,11 Agasan Road, Kursi, Barabanki-225302
2.	Name of the Proprietor/ Contact person – Designation Contact No.	Mr. Lijo jose Alappatt (General Manager) Mob.No. 9919001419
3.	Sector	Slaughter House
4.	Production capacity • Products  • Installed Production Capacity	Frozen Meat  80 TPD
5.	Raw materials & their requirement	750 buffalo per day and 750 sheep / goat per day
<b>B : Water Pollution and its Control</b>		
1.	Waste Water Generation (KLD)  • Industrial	  • 765 KLD

*Shanku* *By Jain*

*Shanku* Page 1 of 7

	<ul style="list-style-type: none"> <li>• Domestic</li> </ul>	<ul style="list-style-type: none"> <li>• 35 KLD</li> </ul>
2.	<p>Waste water treated (KLD)</p> <p>Industrial</p> <p>Domestic</p>	<ul style="list-style-type: none"> <li>• 765 KLD</li> <li>• 35 KLD</li> </ul>
3.	<p>Details of ETP And Description</p>	<p>The unit has an ETP of 800 KL/ day capacity, whose main units are Bar screen Chamber, Oil / Grease Trap, Settling Drip Screen, Equalization Tank, Flash Mixer , Flocculater , DAF System, Primary Settling Tank, USAB Reactor, Aeration Tank First, Aeration Tank II, Secondary Clarifier I &amp; II, Multi grade Filter, Carbon Filter, Sludge Drying Beds and Polishing Ponds</p>
4.	<p>Mode of disposal of treated effluent</p>	<p>During inspection, the unit was found operational and treated effluent from ETP was used in irrigation purpose within premises and for nearby farmer's land.</p>
5.	<p>Status of Consent under the Water Act- 1974</p>	<p>Valid up to 31.12.2024</p>
<p><b>C: Air Pollution and its Control</b></p>		
1.	<p>Sources of Air Pollution</p>	<p>Rice husk fired Boiler of 6 ton /hr steam generating capacity is installed, and oil fired boiler of 4.5 ton / hr capacity is installed in the unit for operation of rendering plant and blood meal plant. The unit has a 3 no DG set of 500 KVA each capacity installed with Acoustic enclosure and chimney of height as per board standards.</p>
2.	<p>Type of Fuel used with consumption Stack details with APCS</p>	<p>6 TPH Boiler used rice husk- 500 kg/hour. 4.5 TPH Boiler used HSD- 225 litre/hour Multi cyclone dust collector as Air Pollution Control system on 6 TPH Boiler and 30 meter height chimney is attached from ground level. Dust collector as APCS on 4.5 TPH Boiler and 30 meter height chimney is attached from ground level. The unit has a 3no DG set of 500 KVA capacity each installed with acaustic enclosure</p>

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*Devi*

		and chimney of height as per board standards. Industry has Installed 6 TPH capacity Rendering plant. Bio filter and scrubber are installed at the rendering plant to odour control and Found operational during inspection.
3.	Status of Consent under the Air Act- 1981	Valid up to 31.12.2024
<b>D: Waste Management</b>		
1.	Type of Waste Generated	1. Animal slaughter residue (waste which is generated from slaughtering of animal). 2. Blood generated from slaughtering process. 3. Animal leather. 4. Cow dung. 5. Fish Generated
2.	Facility of Storage/ Disposal	1. Animal slaughter residue (waste which is generated from slaughtering of animal) is disposed in rendering plant of capacity 6TPH. 2. Blood generated from slaughtering process is disposed in blood meal plant of capacity 2TPH. 3. Animal leather is temporally stored in storage room and it is preserved. 4. Cow dung is mixed with paddy husk and making bio briquettes which is used as fuel in boiler. 5. Ash Generated from burning of Fuel in Boiler Which is Collected and disposed to land filing of low lined area in unit.

**Observations:**

1. The unit is engaged in the production of frozen meat 80 ton/day using 750 buffalo / day and 750 sheep / goat as raw material. During inspection unit was found under production.
2. The unit is meeting its fresh water requirement from Ground water through two bore well. Electromagnetic flow meter is installed at the both bore well and log book is maintained regarding fresh water consumption. As per log book available, the avg. fresh water consumption for the month of Nov, 2019 was 464.2 KLD.
3. The unit has obtained NOC from Central Ground Water Authority for ground water abstraction for 800 m<sup>3</sup>/day which is valid up to 30.08.2019. Unit applied for renewal of NOC from CGWA which is under process. The letter of CGWA Dated 10.01.2020 enclosed.

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4. The unit has valid consent under the Water (PCP) Act, 1974 and the Air (PCP) Act, 1981, which is valid upto 31.12.2024.
5. The unit is generating Effluent @ 765 KLD which is treated through its Effluent Treatment Plant (ETP) of capacity 800 KLD. At the time of inspection all the units of the effluent treatment plant was found to be operating satisfactorily. The online monitoring system (OCEMS) installed at the outlet of the ETP was also found operational. According to which the Treated effluent showed during the inspection TSS 28 mg / l, BOD 22 mg / l and CO D 188 mg / l. Part of The treated effluent is used for irrigation in the green belt of the premises and nearby farmers and rest treated effluent is discharged through closed Hume pipe into the Reth river. The electrometer flow meter installed at outlet of ETP and effluent discharge 80.30 KL /hr reading was sowing at the time of inspection.
6. At the time of inspection, the sample of Treated effluent was collected at the ETP outlet and deposited to the Central Laboratory of the State Board. Analysis results are presented below:

Sampling locations	Parameters				
	pH	SS (mg/l)	Oil & Grease (mg/l)	BOD (mg/l)	COD (mg/l)
Final outlet of ETP	7.71	36.0	4.0	26.0	178.0
Standards	6.5-8.5	50.0	10.0	30.0	250.0

7. Monitoring of the gaseous emission of the chimney attached to the boiler (6 TPH) had been conducted by the Central Laboratory of the State Board on dated 07/11/19. The amount of pollutant in the sample of gaseous emissions was found according to prescribed standards.

Monitoring report results are presented below.

S.No.	Parameter	Value	Standards
1	Particulate Matter (mg/Nm <sup>3</sup> )	394	800

1. The points related to the environment laws mentioned in the complaint attached and compliance status are as below:

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Sl. No.	Complaint point	compliance status
1.	<p>Unit was granted No objection certificate from UPPCB vide number F640935/B1/NOC/19/07/15 dated 23/09/2015 for expansion of capacity from slaughtering 500 buffaloes to 750 buffaloes per day.</p> <p>Wherein point number 7 unit was supposed to take permission from State Level Committee and district magistrate Barabanki, Which is not taken by unit without taking permission from SLC and producing wrong information they have applied to consent for slaughtering of 750 buffaloes per day consent to operate was granted by UPPCB without duty checking application that condition of NOC are not complied.</p> <p>Since Sep, 2015 unit is slaughtering 250 animals more than approved capacity and got consent to operate each year, it is violation of Slaughter Act 2001 and is punishable offence.</p>	<p>Unit was granted No objection certificate from UPPCB vide number F40472/C-5/NOC-463/2008 dated 18/11/2008 for expansion of slaughtering capacity from 250 buffalo per day and 250 sheep / goat per day to 750 buffaloes per day and 750 sheep / goat per day.</p> <p>Unit have valid consent air and water (validity-31.12.2024) for production of Frozen meat 80 ton/day using 750 buffaloes, buffalo / day and 750 sheep / goat as per above NOC by state board.</p>
2.	Unit is also draining out untreated water during time.	At the time of inspection it was not found discharge any untreated

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		effluent from premises.
3.	Unit does not have adequate water treatment plant.	The unit has an ETP of capacity 800 kg / day capacity which was found suitable, and performance of ETP was also evaluated by NEERI (NATIONALENVIRONMENTAL ENGINEERING RESEARCH INSTITUTE) Nagpur and final Report Submitted in march 2018. And as per NEERI report performance and design of ETP was as per standard.
4.	Unit online monitoring system is also tempered which is connected to CPCB server.	During the time of inspection online monitoring system (OCEMS) installed at the outlet of the ETP was also found operational. According to which the treated effluent showed during the inspection TSS 28 mg / l, BOD 22 mg / l and COD 188 mg /l. and also found connected to SPCB and CPCB server.

**Recommendation:**

The M/S Amroon Foods Pvt. Ltd., 1310/6, 7,9,11 Agasan Road, Kursi, Barabanki is found complying with the conditions mentioned in the consent Air/Water and points mentioned in complaint letter.

**Inspection Team:**

1. Dr. Ram Karan, Regional Officer, Regional Office, UPPCB, Lucknow.
2. Sh. Chandresh Kumar, Asst. Environment engineer, Regional Office, UPPCB, Lucknow.
3. Smt.Shashi Prabha, Junior engineer, Regional Office, UPPCB, Lucknow.

*Shashi*  
30/01/2020

*Chandresh*  
30.01.2020

*Shashi*  
30/1/2020

Dt. of compilation of test report 12/12/19

Certificate No. 11-5517  
Dt./period of testing 6/12/19 to 12/12/19

- इन्डस्ट्री/एस.टी.पी. का नाम एवं पता / Name and Address of Industry S.T.P. M/s Amrapur Foods Private Limited  
Nil - Agarban, Barabanki
- नमूने का प्रकार (ग्रेब/कम्पोजिट/इन्टिग्रेटेड)/ Type of Sample (Grab/Composite/Integrated) Grab
- नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected by Dr. Ram Karan A.O., Chandrasech Karmar
- एकत्रित नमूने का रंग एवं गंध/ Colour & Odour Colourless
- एकत्रित नमूने की मात्रा एवं पैकिंग/ Quantity & Packing (Plastic Jar/Can/Any Other) 2 Lt. + 1 Lt.
- नमूने एकत्रण की तिथि/ Date of Sample Collection 5-12-19
- विरलेषण हेतु आवेदनकर्ता/ Analysis indented by R.R. Lucknow
- प्रयोगशाला में नमूना प्राप्ति की तिथि/ Date of Sample receipt in Laboratory 6/12/19
- विरलेषण विधि/ method of analysis APHA, AWWA, WEF, 23rd Edition, 2017, IS 3025(Part-44) : For BOD

क्रम सं./ S.N o.	पैरामीटर / Parameter	इकाई / Unit	Results नमूने का कोड नं./ एकत्रण स्थान Code No./Sampling Point <u>U.P.C.B./CL/Amr/8.65.AKB/19</u> <u>Final Outlet of ETP</u>	Detection Range
1	पी.एच./pH, 4500 H <sup>+</sup> B Electrometric Method		7.71	02-12
2	सस्पेंडेड सॉलिड / Suspended Solids, 2540 D Total Suspended Solids dried at 103-105°C	मिग्रा./सी. / mg/l	36.0	10-20000 mg/l
3	डिसॉल्वेड सॉलिड / Dissolved Solids, 2540 C Total Dissolved Solids dried at 180°C	मिग्रा./सी. / mg/l	1552.0	10- 50000 mg/l
4	टोटल सॉलिड / Total Solids, 2540 B Total Solids dried at 103-105°C	मिग्रा./सी. / mg/l	/	10-50000 mg/l
5	बी.ओ.डी./ BOD, 3 day 27°C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मिग्रा./सी. / mg/l	26.0	1.0-50000 mg/l
6	सी.ओ.डी./ COD, 5220 B Open Reflux Method	मिग्रा./सी. / mg/l	178.0	5.0-100000 mg/l
7	सल्फेट/ Sulphate as SO <sub>4</sub> <sup>2-</sup> , 4500-SO <sub>4</sub> <sup>2-</sup> E Turbidimetric Method	मिग्रा./सी. / mg/l		01-1000 mg/l
8	फॉस्फेट-पी./ Phosphate as P, 4500 P D Stannous Chloride Method	मिग्रा./सी. / mg/l		0.03-100 mg/l
9	अमोनिया/ Ammonia, 4500 NH <sub>3</sub> -F Phenate Method	मिग्रा./सी. / mg/l		0.1-50 mg/l
10	नाइट्रेट/ Nitrate, 4500- NO <sub>3</sub> <sup>-</sup> -B, Ultraviolet Spectrophotometric Method	मिग्रा./सी. / mg/l		0.05-100 mg/l
11	सोडियम/ Sodium Na, 3500-Na B Flame Emission Photometric Method	मिग्रा./सी. / mg/l		1.0- 200mg/l
12	पोटेशियम/ Potassium K, 3500-K B Flame Emission Photometric Method	मिग्रा./सी. / mg/l		1.0- 100mg/l
13	क्लोराइड / Chloride as Cl <sup>-</sup> , 4500- Cl <sup>-</sup> B Argentometric Method	मिग्रा./सी. / mg/l		1.0-5000mg/l
14	फ्लोराइड / Fluoride as F <sup>-</sup> , 4500- F <sup>-</sup> D SPADNS Method	मिग्रा./सी. / mg/l		0.1-100 mg/l
15	हेक्सावैलेंट क्रोमियम/ Hexavalent Chromium (Cr <sup>6+</sup> ), 3500-Cr B Colorimetric Method	मिग्रा./सी. / mg/l		0.1-100mg/l
16	टोटल क्रोमियम/ Total Chromium (T.Cr), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.1-1000mg/l
17	कॉपर/ Copper (Cu), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.01-1000mg/l
18	कैडमियम / Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.01-1000mg/l
19	लेड / Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.02-1000mg/l
20	आयरन/ Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.05-1000mg/l
21	निकेल / Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.02-1000mg/l
22	ज़िंक / Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मिग्रा./सी. / mg/l		0.01-1000mg/l
23	टोटल कोलीफॉर्म / Total Coliform, 9221 B Multiple Tube Fermentation Technique	एकपीपरवाच / 100 पी.सी. / MPN/100 ml		<1.8 MPN/100 ml & above
24	फीकल कोलीफॉर्म / Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	एकपीपरवाच / 100 पी.सी. / MPN/100 ml		<1.8 MPN/100 ml & above

Reference: (1) General Standards for Discharge of Environmental Pollutants are as per Part - A. Effluents (Schedule - VI) The Environment (Protection) Rules, 1986 Source: <http://cepb.ug.in/GeneralStandards.pdf>;

(2) Besides these standards, refer EPA standards for specific industry Source: [cepb.ug.in/Industry\\_Specific\\_Standards.php](http://cepb.ug.in/Industry_Specific_Standards.php)

Non NABL Parameter  
परीक्षणार्थ के नमूने / Analysed by A. Kumar AK  
12-12-19 12/12/19

अधिकृत हस्ताक्षरकर्ता/ Authorised Signatory A.O. AK 12/12/19

डा. के. सी. अग्रवाल  
मुख्य पर्यावरण अधिकारी  
के.पी.एल. प्रयोगशाला / Central Laboratory  
एन.ए.पी.ए. कॉम्प्लेक्स, दिल्ली-110029

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced except in full, without the written permission of the laboratory.



**CENTRAL LABORATORY**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**TC-12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW**

**STACK SAMPLE TEST REPORT**

1. Name & Address of Industry : M/s Amaroon Foods Pvt Ltd, Vill- Amarsanda, Kursi Road, Barabanki.
2. Sample Collected by : P. K. Mishra (S.A) & Manoj Verma (M.A)
3. Date of Monitoring : 07/11/2019
4. Source of Sampling : Stack
5. Stack attached to : Boiler
6. Stack Height : 35 Mtr (Approx)
7. Total No. of Boiler : 01 Nos.
8. Capacity of Boiler : 06 TPH
9. Fuel used : Rice Husk
10. Quantity of Fuel used : 15-20 TPD
11. APCS : Bag House Filters & Multi-cyclone dust collector
12. Other remarks (if any) : —

S.No.	Parameter	Value	Standards
1	Particulate Matter (mg/Nm <sup>3</sup> )	394	800

परिष्कार करने वाले के हस्ताक्षर/Analysed by... bound 20/11 P.K. Mishra  
22/11/2019 (S.A.)

अधिकृत हस्ताक्षरकर्ता/Authorised Signatory... Uelima  
22/11/19

22/11/19  
डा. पी.के. मिश्रा, अवस्थी  
मुख्य पर्यावरण अधिकारी  
पुष्पगंगा, अखिलेश्वरी  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
लखनऊ-226001

Speed Post/ Registered  
21-4/1671/REN/UP/IND/2017- 117  
Government of India  
Ministry of Jal Shakti  
Central Ground Water Board, NR  
Bhujal Bhawan, Sector 'B'  
Sitapur Road Yojna, Aliganj  
Lucknow 226021  
Phone: 0522 - 2363812 Fax: 2732478  
Dated:

10 JAN 2020

To,  
The Member Secretary  
Central Ground Water Authority  
Ministry of Jal Shakti  
18/11, Jamnagar House,  
Mansingh Road, New Delhi,  
110011.

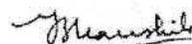
Sub: Renewal of Ground Water Clearance in respect of M/s Amroon Foods Pvt. Ltd., Plot No. 1210/6, 7,9,11, Kursi Agasan Road Kursi, Barabanki, Uttar Pradesh-Reg.

Ref: Online Application No: 21-4/1671/REN/UP/IND/2017 dated 21/06/2019.

Sir,  
Kindly refer to online application No. 21-4/1671/REN/UP/IND/2017 dated 21/06/2019 or renewal of NOC, received from M/s Amroon Foods Pvt. Ltd. for their plant located at Plot No. 1210/6, 7,9,11, Kursi Agasan Road Kursi, Barabanki, Uttar Pradesh for ground water abstraction for 800 m<sup>3</sup>/day i.e. 2,40,000 m<sup>3</sup>/year, which has been examined and is being recommended. The hardcopy of duly filled online evaluation proforma and copy of proposal is also being submitted for necessary action.

Encl. As above

Yours Sincerely



(Y B Kaushik)  
Regional Director

Copy to:

M/s Amroon Foods Pvt. Ltd., Plot No. 1210/6, 7,9,11, Kursi Agasan Road Kursi, Barabanki, Uttar Pradesh, 225302.



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लाक, विमूति खण्ड,  
गोमती नगर, लखनऊ

संदर्भ संख्या F40472

दिनांक 18-11-08

सेवा में,

मे0

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NOE-1404

19/11/08

विषय : पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में विस्तार / संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 16/11/08 का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : सर्वरत-उद्योग-प्रीतम-डी-आर.एन. न्यूज-ग्रोव,  
1110/1, पूर्वी अखण्ड रोड, गान-पुरी,  
प्रखण्ड-कैलाश-फतेहपुर  
जिला-बारांसी।

उत्पादन : (1) ग्रेजुअल-कोक-सेल-सीट-60000/दिन  
(2) सह-उत्पादन-क-कोक-सीट-15000/दिन  
क-डीडी-10000/दिन  
क-एन.डी.सीट-10000/दिन

ABDEM  
[Signature]  
19/11/08

(ग) मुख्य कच्चे माल : ..... **विद्युत, प्रवाह- ७५०, जल- ७५०** .....  
.....  
.....

(घ) औद्योगिक उत्प्रावाह की मात्रा : ..... **कुल मात्रा- ५०० फीसदी/दिन** .....  
.....  
.....

(ङ) प्रयुक्त ईंधन : ..... **डीजल कुल मात्रा- १००० ली/दिन** .....  
.....  
.....

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रावाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।

3. उद्योग इकाई में **जली हुई जलका काल में** परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

5. धरेलू उत्प्रावह, जिसकी मात्रा ..... ३५ कि. ली./दिन ..... से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ..... ३०/११/०८ ..... तक अवश्य प्रस्तुत की जाए।

- 7. उद्योग द्वारा निष्कासित कचरा या उपरोक्त प्रस्तावित प्लांट/यूनिट द्वारा उत्पन्न कचरा एवं जलिन कचरा के रोजाना प्लांट अथवा जलिन के प्लांट ही निर्यात किये जायें।
- 8. उद्योग से कुल जलिन कचरा का ११ प्रतिशत कचरा से जलिन अथवा प्लांट ही निर्यात किये जायें।
- 9. उद्योग से रोजाना कचरा उत्पन्न होने पर उद्योग निर्यात किये जायें।
- 10. उद्योग द्वारा जलिन उत्पन्न होने पर जलिन से जलिन कचरा का उद्योग निर्यात किये जायें एवं उद्योग से उद्योग निर्यात किये जायें।
- 11. उद्योग से जलिन उत्पन्न होने पर उद्योग निर्यात किये जायें।
- 12. औद्योगिक प्रक्रिया से जलिन उत्पन्न हो निर्यात किये जायें।
- 13. उद्योग द्वारा उत्पन्न कचरा (जलिन) के जलिन से जलिन उत्पन्न किये जायें।
- 14. जलिन उत्पन्न (जलिन) का निर्यात इस प्रकार निर्यात किये जायें कि जलिन से जलिन उत्पन्न किये जायें।
- 15. उद्योग से जलिन कचरा ही उत्पन्न कचरा से जलिन कचरा से जलिन कचरा उत्पन्न किये जायें।
- 16. उद्योग से जलिन कचरा ही उत्पन्न कचरा से जलिन कचरा उत्पन्न किये जायें।
- 17. उद्योग से जलिन कचरा ही उत्पन्न कचरा से जलिन कचरा उत्पन्न किये जायें।

18. उद्योग से जलिन कचरा ही उत्पन्न कचरा से जलिन कचरा उत्पन्न किये जायें।

19. उद्योग से जलिन कचरा ही उत्पन्न कचरा से जलिन कचरा उत्पन्न किये जायें।

20. उद्योग से जलिन कचरा ही उत्पन्न कचरा से जलिन कचरा उत्पन्न किये जायें।

उपरोक्त प्रक्रिया के अंतर्गत जलिन कचरा से जलिन कचरा उत्पन्न किये जायें।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक ..... 21/11/2022 ..... तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय  
सदस्य सचिव

पृष्ठांकन सं.

/एन. ओ. सी.

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : .....
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. ✓ क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : .....
4. ....

Swami Nath Singh  
मुख्य पर्यावरण अधिकारी  
(वृत्त.....)



**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. -  
72815/UPPCB/Lucknow(UPPCBRO)/CTO/water/  
BARABANKI/2019**

**Dated : 17/12/2019**

**To ,**

Shri LIJO JOSE  
M/s AMROON FOODS PVT LTD  
KURSI-AGASAN ROAD, KURSI, BARABANKI, BARABANKI, 225302  
BARABANKI

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. AMROON FOODS PVT LTD**

**Reference Application No :6465757**

**Dated :17/12/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. AMROON FOODS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

**Pramod Kumar Agarwal**

Digitally signed by Pramod Kumar Agarwal  
Date: 2019.12.20 14:19:53 +05'30'

**Chief Environmental Officer, Circle-5, UPPCB.**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, UPPCB, Lucknow.

**Pramod Kumar Agarwal**

Digitally signed by Pramod Kumar Agarwal  
Date: 2019.12.20 14:20:04 +05'30'

**Chief Environmental Officer, Circle-5, UPPCB.**

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

### Annexure to Consent issued to M/s.AMROON FOODS PVT LTD vide

Consent Order No. 6465757/ Water

Dated : 17/12/2019

#### CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 765 Goat/Sheep (Max.) per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	765 KLD	ETP
2	Domestic	35 KLD	Septic Tank

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	50 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

1. This consent is valid for the production of Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 750 Goat/Sheep (Max.) and by products as Meat Bone Meal and Tallow.
2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement etc. No Objection Certificate shall be obtained from the Board.
3. To preserve the raw hides, brine solution or deep freezing system shall be used in place of salt, so as to control the quantity of the TDS in the effluent water that would be generated from the subsequent processing in tanneries.
4. Generated hazardous waste shall be stored temporarily in the factory premises and disposed of through authorized TSDF after obtaining the authorization as per Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 from the Board.
5. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee (payable) by the industry may be verified.
6. The Orders issued by Hon'ble Courts/Hon'ble NGT, MOEF, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
7. The disposal of domestic effluent shall be done through septic tank/soak pit.
8. The industry shall maintain and operate the ETP properly and the treated effluent shall be used for irrigation as much as possible and the remaining part of the treated water shall be discharged into Reth River.
9. The industry shall submit renewed NOC from CGWA within a month to the Board and shall comply with the condition mentioned in the NOC.
10. The online monitoring system shall be maintained and calibrated periodically and properly.
11. The treated effluent analysis report conducted by any NABL accredited lab shall be submitted quarterly.
12. Industry shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website.
13. The industry shall ensure the proper handling and disposal of dung and ingesta.
14. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
15. If closure order is issued by CPCB or UPPCB against the unit, then CTO will remain suspended during the closure period. After ensuring the compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of the closure revocation order with additional conditions mentioned in the closure revocation order.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**Pramod Kumar Agarwal** Digitally signed by Pramod Kumar Agarwal  
Date: 2019.12.20 14:19:29 +05'30'

**Chief Environmental Officer, Circle-5, UPPCB.**



**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. - 72805/UPPCB/Lucknow(UPPCBRO)/CTO/air/BARABANKI/2019**

**Dated : 20/12/2019**

**To ,**

Shri LIJO JOSE  
M/s AMROON FOODS PVT LTD  
KURSI-AGASAN ROAD, KURSI, BARABANKI, BARABANKI, 225302  
BARABANKI

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. AMROON FOODS PVT LTD**

Reference Application No. 6465139

Dated : 20/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AMROON FOODS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

**Chief Environmental Officer, Circle-5, UPPCB.**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, UPPCB, Lucknow.

**Chief Environmental Officer, Circle-5, UPPCB.**

## U.P. Pollution Control Board

Dated : 20/12/2019

### CONDITIONS OF CONSENT

1. This consent is valid for the approved maximum slaughtering capacity Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 750 Goat/Sheep (Max.) Buffaloes per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of “REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES” issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the “Compendium of Indian Standards on Slaughter House”.
- 6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 6(b) Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Pollution Source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	Oil Fired Boiler (4.5 TPH)	Diesel	2	Particulate Matter	30 meter heigh from GL
2	500 KVA DG set	Diesel	5	Particulate Matter	as per norms
3	500 KVA DG set	Diesel	3	Particulate Matter	as per norms
4	500 KVA DG set	Diesel	4	Particulate Matter	as per norms
5	Rice Husk Fired Boiler (06 TPH)	Rice Husk	1	Particulate Matter	30 meter heigh from GL

- 6(c) The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
<b>S.No</b>	<b>Stack No</b>	<b>Parameter</b>	<b>Standard</b>
1	1	Particulate Matter	800 mg/normal cubic meter

7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
11. The industry shall abide by orders / directions issued by Hon’ble Supreme court Hon’ble High Court, Hon’ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
12. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

13. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf) .
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

**Specific Conditions:**

1. This consent is valid for the production of Frozen Meat- 80 TPD by slaughtering of Buffaloes- 750 /day (Max.) and 750 Goat/Sheep (Max.) and by products as Meat Bone Meal and Tallow.
2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement etc. No Objection Certificate shall be obtained from the Board.
3. To preserve the raw hides, brine solution or deep freezing system should be used in place of salt. So as to control the quantity of the TDS in the effluent water that would generate from the subsequent tanneries.
4. The industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.
5. The industry shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on Board's website- [www.uppcb.com](http://www.uppcb.com).
6. The industry shall operate and maintain the installed APCS effectively and Stack monitoring report conducted by any NABL accredited lab shall be submitted quarterly.
7. The industry shall maintain and operate bio filter properly so that no odour problem is created in the surrounding area.
8. Ash generated from boilers shall be stored in a safe place and proper arrangement of water sprinkling shall be done to suppress the dust particles.
9. The Order issued by Hon'ble Courts/Hon'ble NGT, MOEF, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
10. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
11. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
12. The unit shall ensure the ambient air quality according to the prescribed standards.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO will remain suspended during the closure period. After ensuring the compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of the closure revocation order with additional conditions mentioned in the closure revocation order.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**Chief Environmental Officer, Circle-5, UPPCB.**